

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GOVERNMENT OF INDIA

Government of India
Central Board of Direct Taxes

New Delhi, 12th May, 1975.

NOTIFICATION
INCOME TAX

No. 895 (S.No. 261/12/75-ITJ): In exercise of the powers conferred by sub-section (1) of Section 122 of the Income-tax Act, 1961 (43 of 1961) and of all other power enabling it in that behalf and in partial modification of Notification No. 766 (S.No. 261/11/74-ITJ) dated 2.11.74 in this regard, the Central Board of Direct Taxes hereby directs that the Appellate Assistant Commissioners of Income-tax of the Ranges specified in column 2 of the Schedule below shall perform their functions in respect of all persons and incomes assessed to income tax or super-tax in the Income-tax Circles, Wards and Districts specified in the corresponding entry in column 3 thereof:-

SCHEDULE

C.No.	Range	Income tax Circles, Wards & Districts.
1.	B-Rango, Lucknow.	<ol style="list-style-type: none"> 1. Gor Khur. 2. Basti. 3. Dehroli. 4. Gonda. 5. Faizabad. 6. Amroha. 7. Ballia. 8. Jaunpur. 9. Salay Circle, Lucknow. 10. Sultanpur. 11. Survy Circle, Gorakhpur. 12. Boria.
2.	Allahabad Range, Allahabad.	<ol style="list-style-type: none"> 1. Allahabad. 2. Salay Circle, Allahabad. 3. Survy Circle, Allahabad. 4. Mirzapur.
3.	Varanasi Range, Varanasi.	<ol style="list-style-type: none"> 1. Circle-I, Varanasi. 2. Circle-II, Varanasi. 3. Special Circle, Varanasi. 4. Special Survy Circle, Varanasi. 5. Project Circle, Varanasi. 6. Survy Circle, Varanasi.